#### [Mr. Speaker]

wrong or right. If you want, you can change them. I do not think it applies to others and not to you. You are in the Rules Committee and have been taking active part in its deliberations. The rules provide that when there is no time or for any other reason, the House is adjourned, only a written statement is to be laid on the Table of the House.

SHRI JYOTIRMOY BOSU: This is a very unusual type of statement...

MR SPEAKER: May be usual or unusual. I have not heard any usual statement from you; it is always unusual. Fortunately, for two days you were not here, the work was going on smoothly.

RAILWAYS RED TARIFF (FIFTH AMEND-MENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I beg to lay on the Table a copy of the Railways Red Tariff (Fifth Amendment) Rules, 1978 (Hindí and English versions) published in Notification No. G.S.R. 913 in Gazette of India dated the 15th July, 1978, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-2584/78]

Notifications under Income-tax Act, 1961, Wealth Tax (Amendment) Rules, 1978, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
  - (i) The Income-tax (Third Amendment) Rules, 1978, published in Notification No. S.O. 222(E) in Gazette of India dated the 31st March, 1978.
  - (ii) The Income-tax (Fourth Amendment) Rules, 1978, published in Notification No. S.O. 351 (E)

- in Gazette of India dated the 24th May, 1978.
- (iii) The Income-tax (Fifth Amendment) Rules, 1978, published in Notification No. S.O. 355(E) in Gazette of India dated the 25th May, 1978.
- (iv) The Income-tax (Sixth Amendment) Rules, 1978, published in Notification No. S.O. 363(E) in Gazette of India dated the 29th May, 1978.
- (v) The Income-tax (Seventh Amendment) Rules, 1978, published in Notification No. S O. 433(E) in Gazette of India dated the 7th July, 1978.
- (vi) The Income-tax (Eighth Amendment) Rules, 1978 published in Notification No. S.O. 484(E) in Gazette of India dated the 24th July, 1978 [Placed in Library. See No LT-2585/78]
- (2) A copy of the Wealth-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 434(E) in Gazette of India dated the 7th July, 1978 under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT-2586/78.]
- (3) A copy of the Gift-tax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 435(E) in Gazette of India dated the 7th July 1978, under sub-section (4) of section 46 of the Gift-tax Act, 1958. [Placed in Library. See No. LT-2587/78.]
- (4) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 436 (E) in Gozette of India dated the 7th July, 1978, under subsection (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-2588/78.]
  - (5) A copy of the Interest-tax (Amendment) Rules, 1978 (Hindi

and English versions) published in Notification No. S.O. 437(E) In Gazette of India dated the 7th July. 1978, under sub-section (4) of section 27 of the Interest-tax Act, 1974. [Placed in Library. See No. LT-2589/78 1

(6) A copy each of Notifications Nos. USR. 390(E) and 391(E) (Hindi and English versions) published in Gazette of India dated the 31st July, 1978, together with an explanatory memorandum rescinding the provisions of Notifications Nos. 13-Customs and 14-Customs dated the 7th January, 1978, under section 159 of the Customs Act, 1962. [Placed in Library See No. LT-2590/781

भी हक्तम वेच नारायण बादच (मध्यती) प्रध्यक्ष महोदय, मैं भाप से यह निवेदन करूगा कि हम लोग जो गायो मे यहां घाए है, किमान लोग, वह जब से इस मदन में किसी बात को रखते है नो उस को इतना महत्व नही दिया जाता है। हम लोग एक साधारण बान समझने बाने लोग है। ग्राय-कर, धन-कर, सम्पत्ति के ऊपर ग्रतिकर, कम्पनी (लाम) ग्रति-कर, ब्याज-कर भीर मीमा शुरूक के भश्चिनियम इन मारे करो के नियमों में सरकार इतने सजीवन करती है । नेकिन इन नियमो में इतने सारे सशोधनो के बाबजूद जो हिन्दुस्तान के बड़े-बड़े प्रजीपति हैं उन के ऊपर लगभग 25 करोड क्या संफेद धन के कर का बकाया है, कालेक्षन काओ बाकी होगा वह तो धलग होगा। मैं समझता ह कि उन करो से सबधित नियमों में जो सरकार संजोधन करती रही है और इन बड़े बड़े उद्योगपत्तियों के ऊपर जो कमीमन बैठाती रही है उन पर लगभग एक करोड श्वया सरकार का खर्च हो गया । लेकिन जब मरकार उन वडे वडे उद्योगपतियो और व्यापारियो में बकाया करकी बमूली करने में प्रक्रम है तो इन नियमोर्ने सजोधन करने ग्रीर उन सजोधनो को को मधापटल पर रखने का क्या महत्व हैं? हम तब तक नहीं मानेंगे कि सरकार का संशोधन सही है या सरकार सही सन्नोधन कर रही है जब तक यह 25 करोड़ रुपया जो उन के ऊपर बकाया है उमकी क्यूली के लिए कुछ नही किया जायगा । यह सारे संजीधन विस्कृत वेकार है ग्रीर गांवो के हित में, जनना के हित में इन संशोधनों का कोई महत्व नहीं है। भ्राप संजोधन कर के सभा पटल पर रखते रहिए नेकिन जनता के लिए उसका कोई महत्व नहीं है। इसलिए मैं घापति उठा रहा हूं। कानून की नजर में यह सही हो, नियमो की नर्जर मे यह सही हो या नहीं जैकिन गांव के रहने वाले लोग यह जानना वाहते हैं कि वी बकाया है उसकी बसूल करने में रकसार जस्दी क्यों नहीं करना चाहती है।

12.15 hrs.

# MESSAGE FROM RAJYA SABHA

Threat to lives 258

and properties to Harrians (CA)

SECRETARY: Sir. I have to report the following message received from the Secretary-General of Raiya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Coast Guard Bill, 1978, which has been passed by the Rajya Sabha at its sitting held on the 2nd August, 1978."

12.15} hrs.

# COAST GUARD BILL

# AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Coast Guard Bill, 1978, as passed by Rajya Sabha.

12 16 hrs

# CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

THREAT TO LIVES AND PROPERTIES OF HARIJANS IN KANJHAWALA VILLAGF, NEAR DELHI

SHRI V M SUDHEERAN Alleppey): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon;

reported situation prevailing in Kanjhawala village, near Delhi, directly threatening the lives and properties of Harijans."

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRT DHANIK LAL MANDAL): Sir, one hundred and twenty families of Harijans and other landless persons were allotted land in village Kanjhawala, Nangloi Block in the Union